

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. NO. 56/1996

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
06.11.2017**

NAME OF THE COMPANY: Mr. Manish M. Sharma & Ors. V/s. M/s. Ram
Bahadur Thakur Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Mr. Mithun Vergis, Advocate		
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	For the Respondent (s)	: None		
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ORDER

Despite notice to the Respondent, none was present on their behalf on 3rd November, 2017, neither is anyone present even today. The present application is for getting certified copies of title deeds as required by the District Magistrate, Trivandrum. The title deeds were originally deposited by the Petitioner. Keeping in view these are very old documents and in a fragile condition, let suitable directions be made by the Ld. Registrar with respect to how the certified copies ^{are} be given.

It would be expedient to direct that the petitioner gets them laminated and photocopied for issuances of certified copies. The same shall be done at the expense of the petitioner while entrusting it to be carried out in the presence of the officer deputed by the Tribunal. The Respondent may have the presence of their representation if they so desire. Extra set of photocopies be filed and the originals redeposited and sealed in the presence of the Registrar.

Be listed before the Registrar for appropriate steps on 7th November, 2017 as the requirement to produce them is stated to be urgent.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)